

Amendments Nos. 1 to 3 were put and negatived.

MR. CHAIRMAN: Does he want to withdraw his resolution?

SHRI BIBHUTI MISHRA: Yes, Sir.

MR. CHAIRMAN: Has he the leave of the House to withdraw his resolution?

HON. MEMBERS: Yes.

*The Resolution was, by leave, withdrawn.*

18.01 hrs.

#### RESOLUTION RE. CHANGES IN THE CONSTITUTION

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, I beg to move:

"This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of social reconstruction is of the opinion that significant changes are called for in the constitutional framework of the country. The House, therefore, urges the Government of India to initiate constitutional amendments particularly in the nature of property rights and to

secure meaningful realisation of the principles enshrined in the Preamble and the Directive Principles of the State Policy of the Constitution keeping intact the supremacy of Parliament, the federal structure and legitimate rights of the minorities, the Tribals, Harijans and other submerged sections of our population."

SHRI P. M. MEHTA (Bhavnagar): I am happy you have extended the time to accommodate the hon. member to move his resolution, but it is necessary to seek the pleasure of the House for extending the sitting beyond 6.

MR. CHAIRMAN: The private members' business started at 3.35 and 2-1/2 hours will be over only at 6.05.

SHRI K. P. UNNIKRISHNAN (Badagara): The year 1975 is the watershed year in the history of India. It was Justice Holmes who said that the life of the law has not been logic; it has been experience....

MR. CHAIRMAN: You can continue on the next day.

18.05 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 2, 1976/Magha 13, 1897 (Saka).*